

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 9885 - JK (LD) of 2025
DATED:- 12 - 08 - 2025

Sanction is hereby accorded to the appointment of Mr. Bashir Ahmad Bhat, JKAS, Personal Officer, GMC, Srinagar and its Associated Hospitals as Officer In-charge (OIC) Litigation in OA No. 867/2023 titled Tahira Akhter Vs UT of J&K & Ors. Including contempt petition if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated 12.08.2025

No:-LAW-OIC/08/2025

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Administrative Secretary, Health and Medical Education Department
7. Director Litigation, Srinagar/ Jammu.
8. Administrator, Associated Hospitals, GMC, Srinagar. This is with reference to his letter No. Legal/MC/SGR/204-05.
9. Law Officer concerned
10. Officer In Charge Litigation (OIC).
11. Private Secretary to Chief Secretary for information of Chief Secretary.
12. Private Secretary to Secretary Law.
13. Incharge Website.
14. Government Order file.
15. Concerned file.


12/08/25

(Reyaz Ali Bhat)

Deputy Legal Remembrancer

